

Most Urgent

OFFICE OF THE PRINCIPAL DISTRICT & SESSION JUDGE (HQS)
TIS HAZARI, DELHI
OFFICE OF THE CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTION 2024

No. _____/EC/DBA/2024

Dated 29.08.2024

To,
The Worthy President,
Delhi Bar Association,
Tis Hazari Courts, Delhi

Sub: Reminder for supply of data regarding payment of Subscription Fees.

Sir,

Please refer to the communications dated 08.08.2024, 12.08.2024, 16.08.2024, 20.08.2024, 22.08.2024, 24.08.2024, 27.08.2024 and 28.08.2024, regarding supply of data relating to the details of the Members of the Delhi Bar Association, who have cleared dues till 31.07.2024.

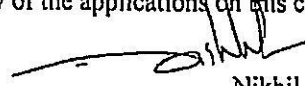
It is a matter of concern that although the date of publishing of tentative list was fixed to be 31.08.2024, we have not received the data pertaining to payment of Subscription Fee/Dues as on 31.07.2024. In the absence of the said data, the majority of the Declarations would be liable to be rejected. In this respect, we may reiterate that the following guidelines were issue by the Hon'ble High Court of Delhi in *WP (C) No.10363/2021 Lalit Sharma & Ors Vs. Union of India & Ors.*:-

11.13. The eligibility of the advocate to cast his/her vote in the election shall be considered as on 31st July of the year of the election.

11.14. Only those eligible advocates who are not in arrears of their subscription as on 31st July of the year of the election shall be entered in the voters list.

11.15. Subscription shall be paid by the concerned Advocate from his/her own bank account, or his own election payment platform. Cash deposit of subscription shall not be accepted.

The submission of the data was undertaken by the Representatives of the Bar in the last meeting held on 28.08.2024. Any further delay in providing data in line with the above directions of the Hon'ble High Court of Delhi would be impacting the Declarations severely as the Committee would be constrained to reject the majority of the applications on this count.



Nikhil Chopra
Chairperson, Election Committee
Delhi Bar Association 2024

No. 49125

30 AUG 2024

Copy to:-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. Ld. Principal District & Sessions Judge (HQs) for intimation.
3. PS to Ld. Principal District & Session Judge (HQs), THC, Delhi.
4. PS to Ld. Principal District & Session Judge (HQs), THC, Delhi.
5. In-charge, Caretaking Branch (HQs), THC, Delhi.
6. ✓ The Dealing Assistant, Website Committee, THC, Delhi with directions to upload on the official website of Delhi District Courts, THC, Delhi.


Nikhil Chopra
Chairperson, Election Committee
Delhi Bar Association 2024